

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 103  
IB-186/ND/2020

**IN THE MATTER OF:**

**Mrs. Gurveen Kaur**

**...PETITIONER**

**Vs.**

**M/s. CAPL Hotels and Spa Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 10.01.2020**

**Coram:**

**DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Parminder Singh, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. Learned counsel for the corporate-debtor accepts notice and offered to file "vakalatnama" within three days and reply within ten days. Liberty is granted to the operational-creditor for filing rejoinder if any. Put up on 10.02.2020.

-sd-

**(V.K. Subburaj)**  
**Member (T)**

-sd-

**DR. (Deepti Mukesh)**  
**Member (J)**